

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.277/MP/2024**

Subject : Petition under Section 66 of the Electricity Act, 2003 read with Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of Green Real Time Market (G-RTM) at Indian Energy Exchange Ltd.

Petitioner : Indian Energy Exchange Limited (IEX)

Respondent : National Load Despatch Centre (NLDC)

Date of Hearing : **6.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Saurabh Srivastava, IEX

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petition had been filed seeking approval of the Commission to introduce the Green Real Time Market (G-RTM) in the Real Time Market segment on its platform for providing exclusive trading in Renewable Energy. He submitted that in FY 24, a total of around 2.5 BUs of renewable power was traded in the G-DAM at the IEX Platform. However, it has been observed that a significant demand for the RE (i.e., almost 72% of the demand for RE power in G-DAM) could not be served. The Petitioner has also received interest from several stakeholders suggesting the introduction of the G-RTM that will be closer to delivery, which can facilitate renewable power trade in the market. He added that while IEGC, 2023 provides for the revision of schedule in 7/8-time blocks for the RE bilateral transactions to deal with variability, the RE generators participating in G-DAM or G-TAM are not able to manage the forecasting errors in these transactions since these are the firm transactions. Accordingly, there is a need for an avenue to provide the real time dispatch of RE power to reduce the impact of forecasting error(s).

2. Considering the submissions made by the representative of the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondent, subject to just exception;
- (b) The Respondent to file its reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.
- (c) The Petitioner to give wide publicity to its proposed contract(s) by uploading the same on its website for a month, inviting comments from the stakeholders and the general public, and filing an affidavit within a week with a detailed study incorporating the comments received from the stakeholders and the response thereon.

3. The Petition will be listed for hearing on **6.3.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**